

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF CREDITORS OF UNISHIRE REGENCY PARK LLP.

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	UNISHIRE REGENCY PARK LLP
2	Date of incorporation of corporate debtor	18/12/2012
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES BANGALORE, KARNATAKA.
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAB-2673
5	Address of the registered office and principal office (if any) of corporate debtor	No. 42, Castle Street, Ashok Nagar, Bangalore Bangalore 560025
6	Insolvency commencement date in respect of corporate debtor	29/05/2020 ORDER COPY RECEIVED ON 05.06.20
7	Estimated date of closure of insolvency resolution process	24/11/2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. V S VARUN IP No. IBBI/PA-002/IP-N00290/2017-18/10848
9	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.1B-108, The Tree by Provident, 2 nd Main Road, Herohalli, Off Magadi Road, Bangalore 560091- Email: vsvarun@yahoo.com.
10	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.1B-108, The Tree by Provident, 2 nd Main Road, Herohalli, Off Magadi Road, Bangalore 560091- Email: vsvarun@yahoo.com.
11	Last date for submission of claims	18/06/2020 (14 days from the date of receipt of NCLT Order copy)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not ascertained
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not ascertained

VS Varun



14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)web link: https://ibbi.gov.in/ home/downloads b)Not ascertained
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the UNISHIRE REGENCY PARK LLP, vide Order dated 29th May, 2020.

The creditors of UNISHIRE REGENCY PARK LLP, are hereby called upon to submit their claims with proof on or before 18th June, 2020, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. NOT ASCERTAINED.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

V S Varun

V S VARUN

Insolvency Professional

: IBBI/IPA-002/IP-N00290/2017-18/10848

Place: Bangalore

Date: 5th June, 2020.

